

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:46
ANSWERED ON:21.11.2002
PAY PACKAGE OF JUDGES IN LIMBO
CHINTAMAN NAVSHA WANAGA

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether attention of the Government has been drawn to the news-item captioned `Pay Package of Judges in Limbo` appearing in the Times of India`, dated September 19,2002;
- (b) if so, the details thereof and reaction of the Government thereto;
- (c) whether Government have accepted the Justice K.J. Shetty National Judiciary Commission recommendations; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHY):

(a) Yes. Sir.

(b) to (d) Central Government has partially implemented the recommendations of the Shetty Commission (FNJPC) in respect of Union Territories vide implementation orders dated 11.10.2001 and 11.3.2002. However, the Supreme Court's judgment of 21st March, 2002, inter-alia, contains directions varying the decision taken by the Government. The Judgment is to be complied with by the Central Government in so far as it relates to the Union Territories and by the State Governments, in so far as it relates to States. Keeping in view the large financial implications for the State Governments and the requests made by the State Governments in this regard, the Central Government have filed applications seeking an appropriate extension of time from the Supreme Court to enable consultation on this issue with the State Governments and to make necessary submissions before the Supreme Court regarding the difficulties involved in implementation of the Judgment. Clarifications /modifications have also been sought from the Supreme Court regarding its directions in the matter of Assured Career Progression (A.C.P.) Scheme, increase in Judge strength, commutation of pension upto 50%, domestic help allowance to retired judicial officers, sumptuary allowance, medical facilities and the date with effect from which various allowances should be made payable. The case is posted for a hearing before the Supreme Court on 25.11.2002.